



Government of Jammu and Kashmir
Civil Secretariat Home Department
Srinagar / Jammu.

NOTIFICATION
Srinagar, the 30th July, 2019

SRO:-486 Whereas, a case has been registered on a specific information that some militants hiding in Sharhandi Colony in the house of one Farooq Ahmad Gujri S/O Mohd Sultan Gujri R/O Sarhand Colony Khanmoh Srinagar fired indiscriminately on Searching Police Party and in retaliation two militants have been killed and some security forces personnel have sustained injuries; and

2. Whereas, a case FIR No.04/2019 U/S 307,212 RPC, 7/27,7/25 A.Act 3/4 Exp S Act,13,18,19,20,38 ULA(P) Act of 1967 was registered at Police Station Panthachowk and investigation taken up;-and

3. Whereas, during the course of investigation, on the basis of statements of witnesses, the seizure memos and other evidence, the Investigating Officer established a prima-facie case against the accused person namely Saqib Shafi Dar @ Abu Bakar S/o Mohd Shafi Dar R/o Arihal Pulwma (now dead) and accused Altaf @ Mufti Abdullah @ Ahmad Bhai R/o Pakistan (now dead) under section 307 RPC, 7/27 A.Act, ¾ Exp. Substantive Act 18,19,20 and 38 of the Unlawful Activities (Prevention) Act 1967 and Javid Ahmad Mir S/o Abdul Rehman Mir R/o Sarhand Colony under sections 7/25 A.Act,212 RPC and 13,18,19,20 and 38 of the Unlawful Activities (Prevention) Act 1967;and

4. Whereas, during investigation suspect Javid Ahmad Mir S/o Abdul Rehman Mir R/o Sarhand Colony Khunmoh Srinagar was apprehended and questioned who disclosed that he provided the logistic support to these militants and managed their stay on rent in the house of one Bilal Ahmad Gojri and introduced them with local populace as tailor so that nobody could cause any suspicion on them to be militants of JeM. Accordingly his disclosure statement was prepared and subsequent to his disclosure, (30) detonators, and (01) body

pouch were recovered from his tailing shop situated at Khanmoh Srinagar:and

5. Whereas, the Authority appointed by the State Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, has independently scrutinized the Case Diary file and all the other relevant documents relating to the case and has come to a definite conclusion that this is a fit case for accord of prosecution sanction against the said accused person; and

6. Whereas, after perusing the Case Diary, the relevant documents and also taking into consideration the observations/views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government is of the view that there is sufficient material and evidence available against the accused person for his prosecution under the aforesaid provisions of law.

Now, therefore, in exercise of powers conferred by sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government hereby accords sanction for launching prosecution against the accused person namely Javid Ahmad Mir S/o Abdul Rehman Mir R/o Sarhand Colony for the commission of offences punishable U/S 13,18,19,20 & 38 of Unlawful Activities (Prevention) Act, 1967 arising out of FIR No.04/2019 of P/S Panthachowk.

By order of Government of Jammu and Kashmir.

Sd/-

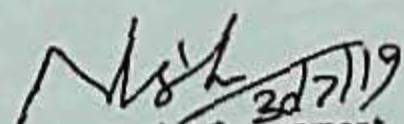
Principal Secretary to the Government
Home Department

Dated: 30.07.2019

No. Home/Pros/98/2019

Copy to:-

1. Director General of Police, J&K, Jammu. This has reference to his letter No.Legal/Sanc-28/S/2019/37951-53 dated 26/06/2019. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
2. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs. (w.7.s.c.)
3. Private Secretary to Principal Secretary to the Government, Home Department.
4. Stock file.


Under Secretary to the Government
Home Department